

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-14-2020**

Mr. Jose Remedios Rodrigues ... Applicant

Versus

Presiding Officer &amp; Ors. ... Respondents

Shri Arjun Naik, Advocate for the Applicant.

Shri Nigel Da Costa Frias, Advocate for the Respondent No.2.

Shri Nikhil Vaze, Advocate for the Respondent No.3.

**Coram:- DAMA SESHADRI NAIDU, J.****Date:- 18<sup>th</sup> August 2020****P.C. :**

The dispute involves a mother and her son. To the credit of the learned counsel on both sides, I must note that they have come forward with a suggestion that the dispute can be mediated upon. Accordingly, they have also agreed on the Mediator: Shri R.G. Ramani.

2. Under these circumstances, this Court requires Shri R.G. Ramani, the learned Advocate to be the Mediator. Now though he is not present, the learned counsel for the parties inform me that he has agreed to mediate between the parties subject to the condition that the mediation should take place in his chamber. I reckon, parties have no objection to it. For the Mediator, the parties have also agreed to pay ₹15,000/- to be shared by both the parties. To facilitate mediation, let the matter be posted in four weeks, on 08.09.2020.

3. This Court earlier directed both the parties to maintain status quo. That status quo will continue for the next four weeks as well.

**DAMA SESHADRI NAIDU, J.**

NH